

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 219/ADP/2015

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Dr. M.K.Iyer, Member

Date of Order : 12th of June, 2017

In the matter of

Corrigendum to order dated 24.11.2015 in Petition No. 219/ADP/2015.

And

In the matter of

Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by the Maheshwaram Transmission Limited.

And

In the matter of

Maheshwaram Transmission Limited
C-2, 2nd Floor, The Mira Corporate Suites 1& 2
Ishwar Nagar, Okhla Crossing,
Mathura Road, New Delhi-110 065

....**Petitioner**

Vs

1. Tamil Nadu Generation & Distribution Corporation Limited
2. Bangalore Electricity Supply Company Limited (BESCOM)
3. Gulbarga Electricity Company Limited (GESCOM),
4. Hubli Electricity Supply Company Limited (HESCOM),
5. Mangalore Electricity Supply Company Limited (MESCOM),
6. Chamundeshwari Electricity Supply Company Limited (CESCOM),
7. KERALA State Electricity Board Limited
8. Electricity Department, Govt. of Puducherry
9. Electricity Department, Govt. of Goa(GED)

10. Southern Power Distribution Company of Andhra Pradesh Limited
11. Eastern Power Distribution Company of Andhra Pradesh Limited
12. Northern Power Distribution Company of Telangana Limited
13. Southern Power Distribution Company of Telangana Limited ...**Respondents**

1. REC Transmission Projects Company Limited
2. COO, CTU Planning, Gurgaon

.. **Performa Respondents**

ORDER

The Petitioner, Maheshwaram Transmission Limited, had filed the petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges in respect of Transmission System for "Connectivity Lines for Maheshwaram (Hyderabad) 765/400 kV Pooling sub-station" (hereinafter referred to as 'the Project'). The Commission after considering the submissions of the Petitioner and the Respondents, vide order dated 24.11.2015 adopted the levelised transmission charges for the project.

2. The Petitioner vide its letter dated 23.5.2017 has submitted that due to a typographical error, the 'Quoted Escalable Transmission Charges' for the years beyond the 1st contract year, has been stated as 'Nil', instead of 'Same as above'. The Petitioner has requested to correct the typographical error in the Appendix attached to the impugned order.

3. We have considered the submission of the Petitioner. Appendix to the impugned order contained tariff which was quoted by the Petitioner and accepted by the Bid Evaluation Committee and Bid Process Coordinator as the lowest bid

tariff. However, last column of Appendix did not inadvertently reflect the correct quoted tariff by the Petitioner. This is a typographical error which is sought to be rectified in exercise of power under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended. Accordingly, we direct that Appendix of the order dated 24.11.2015 shall be replaced by Appendix enclosed to this order.

4. All other terms and conditions contained in the order dated 24.11.2015 remains unchanged.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

Appendix

Year (Term of License)	Commencement Date of Contract Year	End Date of Contract Year	Quoted Non- Escalable Transmission Charges (Rs. millions)	Quoted Escalable Transmission Charges (Rs. Millions)
1	Scheduled COD 30.5.2018	31-March	548.18	7.75
2	01-April	31-March	548.18	Same as above
3	01-April	31-March	548.18	Same as above
4	01-April	31-March	548.18	Same as above
5	01-April	31-March	548.18	Same as above
6	01-April	31-March	548.18	Same as above
7	01-April	31-March	548.18	Same as above
8	01-April	31-March	548.18	Same as above
9	01-April	31-March	548.18	Same as above
10	01-April	31-March	548.18	Same as above
11	01-April	31-March	548.18	Same as above
12	01-April	31-March	548.18	Same as above
13	01-April	31-March	548.18	Same as above
14	01-April	31-March	548.18	Same as above
15	01-April	31-March	548.18	Same as above
16	01-April	31-March	548.18	Same as above
17	01-April	31-March	548.18	Same as above
18	01-April	31-March	548.18	Same as above
19	01-April	31-March	548.18	Same as above
20	01-April	31-March	548.18	Same as above
21	01-April	31-March	548.18	Same as above
22	01-April	31-March	548.18	Same as above
23	01-April	31-March	548.18	Same as above
24	01-April	31-March	548.18	Same as above
25	01-April	31-March	548.18	Same as above
26	01-April	31-March	548.18	Same as above
27	01-April	31-March	548.18	Same as above
28	01-April	31-March	548.18	Same as above
29	01-April	31-March	548.18	Same as above
30	01-April	31-March	548.18	Same as above
31	01-April	31-March	548.18	Same as above
32	01-April	31-March	548.18	Same as above
33	01-April	31-March	548.18	Same as above
34	01-April	31-March	548.18	Same as above
35	01-April	31-March	548.18	Same as above
36	01-April	35th anniversary of Scheduled COD	548.18	Same as above